

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 301/MP/2025

Subject : Petition under Section 79(1)(k) of the Electricity Act, 2003, read with Regulation 19(3) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024, seeking extension of infirm power injection for 100 MW Solar component out of the SECI 600 MW Hybrid Project.

Petitioner : TP Saurya Limited (TPSL)

Respondents : Northern Regional Load Despatch Centre and Ors.

Date of Hearing : **11.3.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, TPSL
Shri Shryeshth Sharma, Advocate, TPSL
Shri Anant Singh Ubeja, Advocate, TPSL
Shri Nikunj Bhatnagar, Advocate, TPSL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* seeking an extension of infirm power injection for the 100 MW Solar Component out of the 600 MW SECI Hybrid Project. Learned counsel further submitted as under:

- (a) The Petitioner is developing a 600 MW Hybrid Project comprising 400 MW solar and 200 MW of wind components ('the Project') in terms of the RfS dated 22.10.2021 and subsequent Letter of Award dated 12.7.2022 issued by the Solar Energy Corporation of India Ltd. (SECI).
- (b) While the 300 MW solar and 200 MW wind components being developed at Koppal and Gadag-II, respectively, are yet to be ready owing to the delay in the readiness of the concerned Pooling Station(s), its 100 MW solar component at Bikaner-II was issued the First Time Charging (FTC) approval by the NRLDC on 24.4.2024. However, owing to the delay in the readiness of the Gadag-II S/s, the SCOD of the Project under the PPA has been extended by SECI up to February 2026.
- (c) Clause 10.2 of the RfS allowed the developer(s) to inject the power from one ready component of the Project without qualifying as early/part commission, and accordingly, the Petitioner had offered this 100 MW solar component to SECI, which it did not accept. Consequently, SECI issued the NOC for the sale of this 100 MW power outside of PPA, till early and/or part commissioning of the Project or the date of commencement of procurement of power from the Project as notified by the

SECI/Revised SCOD, whichever is earlier. The Petitioner has, accordingly, entered into an arrangement with the Tata Power Trading Co. Ltd. in respect of this capacity.

(d) By the First Amendment to IEGC, 2024, the injection of infirm power by the Renewable Energy based Generating Station (REGS) has been restricted to 45 days from the FTC approval and allows an extension of three months if applied to the concerned RLDC, at least 10 days in advance. Further, in the event that the REGS requires further extension beyond the extended period of 3 months, it is required to approach the Commission, at least 15 days in advance, by furnishing detailed reasons for further extension.

(e) In the present case, the Petitioner has already sought NRLDC's approval for the extension of three months for the injection of infirm power w.e.f. 13.12.2024 to 13.3.2025 to prevent the idling of its 100 MW solar component and by way of the present Petition, is now seeking a further extension for the injection of infirm power from this Commission till the actual COD of the entire Project capacity.

(f) Since the extension as allowed by NRLDC is about to expire on 13.3.2025 itself, the Commission may also consider passing an interim direction for granting a limited extension till such time the Commission proceeds with the matter so as to avoid the idling of its 100 MW solar component.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) The Petitioner to implead the concerned Buying Utilities/End Procurers as parties to the Petition and file a revised memo of Parties within 2 days.

(b) Admit and issue notice to the Respondents, subject to just exceptions;

(c) The Respondents, including the impleaded Respondents, to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), within two weeks thereafter.

(d) The Petitioner to file the following information /clarification on an affidavit within two weeks:

- (i) A copy of the grant of connectivity for solar and wind components of its Hybrid Project.
- (ii) The reasons for non-declaration of COD for solar components under IEGC 2023.
- (iii) Details of the schedule and actual injection for the Petitioner's 100 MW solar component for the period from 31.7.2024 to 28.2.2025.

(e) SECI to file the following information /clarification, on an affidavit, within two weeks:

- (i) The provision of the PPA under which NOC has been issued by SECI for the sale of power to a third party.
- (ii) Whether the "provisional commissioning certificate," in terms of Clause 5.1.8 of the PPA, has been issued by SECI.
- (iii) Whether the first right of refusal was offered to the beneficiary of the generating station in terms of the order dated 22.12.2024 in Petition No. 11/SM/2024.

(f) In the interregnum, the Petitioner shall be permitted to inject the infirm power in respect of its 100 MW solar component in terms of the IEGC 2023, till the next date of the hearing.

3. The Petition will be listed for hearing on **22.4.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)